CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

O.A.No.350/01287/2015

Date of Order: 07-09-2015

Present



Hon'ble Mr Justice G. Rajasuria, Judicial Member Hon'ble Ms Jaya Das Gupta, Administrative Member

Smt Basanti Chattopadhyay (Pal)

.....Applicants

-Versus-

Union of India & Ors. (N.E.Railway)

....Respondents

For the applicants

Mr C. Dutta, Counsel

For the respondents:

Mr S. K. Bhattacharyya, Counsel for R-3.

ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard Both. This O.A has been filed seeking the following reliefs

- a) A direction do issue, directing the respondent No.1 to release the family pension to the applicant from the next date of death of the applicant's mother as well as release the dues amount from the next date of death of the applicant's mother to the date of actual disbursement along with interest at the rate of 12% p.a at an early date.
- 2. Learned counsel for the applicant would submit that the Railway servant namely Anadi Chatterjee died during the year 1988 leaving behind his widow to get family pension upto 2014 and on her death the applicant, her widowed daughter sought for family pension, which was not responded to. Hence this application. The applicant has also filed several representations which were not responded to by the respondents.
- 3. Hence we would like to issue the following directions:

To the second

Respondent No.2 shall give a detailed reply to the representation dated 27.10.2014 within a period of 2 months from the date of receipt of a copy of this order.

O.A is accordingly disposed of. No costs.

(JAYA DAS GUPTA) ADMINISTRATIVE MEMBER

(G. RAJASURIA) JUDICIAL MEMBER

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